

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.201  
**C.P. (IB)/104(AHM)2024**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Company Limited  
V/s  
Takshashila Heights Private Limited

.....**Applicant**

.....**Respondent**

**Order delivered on: 12/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Hem Buch, Adv.  
For the Respondent : Mr. Dhruvit Shah, Adv. a.w. CA Kiran Shah.  
Mr. Saurabh Soparkar, Sr. Adv.

**ORDER**

Heard Ld. Sr. Counsel for the respondent submitted that he has filed intervening application to be made necessary party to this application. Till that application is decided, this application is adjourned. The applicant sought a copy of the intervening application to argue the matter.

List for further consideration on 30.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**